

**OFFICE OF THE DISTRICT & SESSIONS JUDGE (NEW DELHI DISTRICT)
PATIALA HOUSE COURTS: NEW DELHI**

ORDER

Pursuant to the Delhi High Court letter No. 21566-76/SCMS/DHC/2018/2018 dated 16.10.2018, the pending oldest case bearing FIR No 30/10, P.S. Dabri, titled as State Vs Vinod & Ors. is hereby withdrawn from the Court of Sh. Satish Kumar Arora, ASJ-02 (FTC), New Delhi District and assigned to the court of Sh. Arvind Kumar, Spl. Judge (PC Act) (CBI-01) with immediate effect for disposal in accordance with law.

Ahlmad/Asstt. Ahlmad of the transferor Court is directed to send the file immediately to the transferee Court. Both the Courts shall ensure that case so assigned shall be notified to the public by displaying the same outside the Court Rooms and ensure that advance and sufficient notice is given to the litigants, lawyers, Prosecution Branch and Police. The Branch In-charge, Computer Branch, New Delhi District shall also ensure that the case be uploaded on the website.

(POONAM A. BAMBA)
DISTRICT & SESSIONS JUDGE
NEW DELHI DISTRICT

Dated:- 5-11-18

15486-15498
No. _____/Judl./NDD/PHC/ND

Copy forwarded for information/necessary action to :

1. The Registrar General, Hon'ble Delhi High Court, New Delhi.
2. Both the Concerned Courts, New Delhi District, New Delhi
3. All the Secretaries, Bar Associations, Delhi/New Delhi.
4. The Chief Prosecutor, New Delhi District, New Delhi
5. The Web Site Committee (Hindi & English), Tis Hazari Courts, Delhi.
6. The PRO/APRO, Patiala House Courts, New Delhi.
7. The Branch In-charge, Computer Branch, New Delhi District, New Delhi.
8. PS to the undersigned.

DISTRICT & SESSIONS JUDGE
NEW DELHI DISTRICT